

FORM NO. AOC- 4 XBRL

[Pursuant to section 137 of the Companies Act, 2013 and rule 12(2) of Companies (Accounts) Rules, 2014]



Form for filing XBRL document in respect of financial statement and other documents with the Registrar

Language English Hindi

Refer the instruction kit for filing the form.

Note -All fields marked in * are to be mandatorily filled.

Authorised capital of the company as on the date of filing

Number of members of the company as on the date of filing

1. (a) *Corporate identity number (CIN) of company

Pre-fill

(b) Global location number (GLN) of company

2. (a) Name of the company

(b) Address of
registered office
of the company

(c) *e-mail id of the company

3. * Financial year to which financial statements relates

From

(DD/MM/YYYY)

To

(DD/MM/YYYY)

4.(a)*Date of Board of Directors' meeting in which financial statements are approved

(DD/MM/YYYY)

(b) (i) *Nature of financial statements

(ii) Nature of revision Financial statement Directors Report Both

(iii) Whether provisional financial statements filed earlier Yes No Not applicable

(iv) Whether adopted in adjourned AGM Yes No Not applicable

(v) Date of adjourned AGM in which financial statements were adopted

(vi) SRN of form INC-28

(vii) SRN of form AOC-4/AOC-4 XBRL

(viii) Date of order of competent authority

(DD/MM/YYYY)

5.(a) Whether Annual General Meeting (AGM) is held Yes No Not applicable

(b) If yes, date of AGM

(DD/MM/YYYY)

(c) *Due Date, of AGM

(DD/MM/YYYY)

(d) *Whether any extension for financial year or AGM granted Yes No

(c) If yes, due date of AGM after grant of extension (DD/MM/YYYY)

6. *Whether Schedule III of the Companies Act, 2013 is applicable Yes No

7. *Type of Industry

8. *Whether consolidated Financial Statements Required or Not Yes No

9. (a) In case of a government company, whether Comptroller and Auditor General of India (CAG of India) has commented upon or supplemented the audit report under section 143 of the Companies Act, 2013 Yes No

(b) Provide details of comment(s) or supplement(s) received from CAG of India

(c) Director's reply(s) on comments received from CAG of India

(d) Whether CAG of India has conducted supplementary or test audit under section 143 Yes No

10. *Whether Secretarial Audit is applicable. Yes No

11. *Whether detailed disclosure with respect to Director's report under section 134(3) is attached Yes No

Attachments

- * XBRL financial statements duly authenticated as per section 134 (including Board's report, auditors' report and other documents)
- XBRL document in respect of Consolidated financial statement
- Statement of subsidiaries as per section 129-Form AOC-I (To be attached in respect of Foreign subsidiaries)
- Statement of the fact and reasons for not adopting balance sheet in the annual general meeting (AGM)
- Statement of the fact and reasons for not holding the AGM
- Approval letter of extension of financial year or AGM
- Supplementary or test audit report under section 143
- Details of comments of CAG of India
- Optional attachments (s)- if any

Attach
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Attach

List of attachment(s)

Remove attachment

Declaration

I am authorized by the Board of Directors of the Company vide *resolution number *dated to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

- Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
- It is confirmed that the attached XBRL document(s) are the XBRL converted copy(s) of the duly signed Financial

Statements and all other documents which are required to be annexed or attached to the Financial Statements as required under Section 137 of the Companies Act, 2013. It is further confirmed that such document(s) have been prepared using the XBRL taxonomy as notified under Companies (Filing of documents and forms in Extensible Business Reporting Language) Rules, 2015

3. All the required attachments have been completely and legibly attached to this form.

*To be digitally signed by

DSC BOX

*Designation

*Director identification number of the director; or
PAN of the manager or CEO or CFO; or
Membership number of the secretary

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:

1. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;
2. It is further certified that the attached XBRL document(s) fairly present, in all material respects, the audited financial statements of the company, in accordance with the XBRL taxonomy as notified under Companies (Filing of documents and forms in Extensible Business Reporting Language) Rules, 2015
3. All the required attachments have been completely and legibly attached to this form;
4. It is understood that I shall be liable for action under Section 448 of the Companies Act, 2013 for wrong certification, if any found at any stage.

Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or
 Company secretary (in whole-time practice)

Whether associate or fellow

Associate Fellow

Membership number

Certificate of practice number

Note: Attention is drawn to provisions of section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

Modify

Check Form

Prescrutiny

Submit

For office use only:

eForm Service request number (SRN)

Affix filing details

eForm filing date

(DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby registered

Confirm submission

Date of signing

(DD/MM/YYYY)

OR

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company